

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.383/MP/2023**

Subject : Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts up to 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023.

Petitioner : Indian Energy Exchange Limited (IEX)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : **20.12.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Saurabh Srivastava, IEX  
Shri Gaurav Maheshwari, IEX

**Record of Proceedings**

The representative of IEX submitted that the present Petition has been filed seeking approval of the Commission to introduce the Term Ahead Contracts (TAM) and Green Term Ahead Contracts (GTAM) for the duration permissible under the T-GNA i.e. up to 11 months and revisions to the Business Rules and Contracts specifications to incorporate the provisions in accordance with this Commission's GNA Regulations and Grid Code.

2. Considering the submissions made by the learned counsel and the representative of the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondent.
- (b) The Respondent to file its reply within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
- (c) The Respondent to submit a detailed report, within three weeks, on the existing contracts' performance (up to 3 months), participants' feedback, and assessment of volume traded through longer contracts (up to 11 months) other than on power exchanges, etc.
- (d) The Petitioner to give wide publicity to its proposed contracts by uploading the same on their website for 21 days, inviting comments from the stakeholders and general public. Thereafter, file an affidavit within a week with a detailed study incorporating the comments received from the stakeholders and the response thereon.

3. The Petition will be listed for hearing on **7.2.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**